## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

**C. P. NO**. 29/2008 CA. NO.

Same

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016

NAME OF THE COMPANY: M/s. C.L Precision Tools and Foundry Pvt. Ltd.

## SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION		REPRESENTATION	SIGNATURE
	· NAL IND		4	Petitionere	Mali 10
			l		

## ORDER

An application has been filed by the petitioners praying for initiating proceeding for wilful disobedience/violation of the order of the predecessor Board in not depositing the rent as per order dated 05.02.2008.

2. Pleadings in this application are completed.

3. Ld. Counsel for the respondents prays for an adjournment. At his request, the matter is adjourned to 06.10.2016.

Contd/-....

4. The main petition had been adjourned Sine Die in view of the pendency of the appeal filed by the respondents. It is submitted by the Ld. Counsel and confirmed by the respondent's counsel that there is no stay order passed in the Appellate proceeding. Ld. Counsel for the petitioner therefore prays that the matter be revived and disposed off accordingly.

5. In view of the same, the main petition is hereby revived to its original stage and number. The case is at the stage of final arguments. Ld. Counsels are directed to be ready for final arguments alongwith their written synopsis. Citations relevant to their pleading, if any, may be filed alongwith.

6. List the main petition for arguments on 21.11.2016.

(Ina Malhotra) Member Judicial

1